

- 4) Stand over to 29.07.2024, for further consideration and hearing. In the meantime, Operational Creditor shall Comply with the Rule 4 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016, thereby serving a copy of the present Company Petition upon the Insolvency and Bankruptcy Board of India, if not served earlier.
- 5) Registry shall accept the Hard Copies of the present Company Petition for the record Purpose.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**